

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3720  
ANSWERED ON:11.12.2009  
GREEN POWER RATE NORMS  
Ray Shri Rudramadhab

**Will the Minister of POWER be pleased to state:**

- (a) whether the Central Electricity Regulatory Commission has recently announced the new rate charge norms for `green` energy;
- (b) if so, the details thereof;
- (c) whether the new revised norms are likely to affect the solar power policy of the State Governments;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (d): The Electricity Act, 2003 provides that the Appropriate Commission while specifying the terms and conditions for the determination of tariff shall be guided by the factors including that of promotion of co-generation and generation of electricity from renewable energy sources. In pursuance of this mandate, the Central Electricity Regulatory Commission (CERC) has issued regulations on Terms and Conditions for Determination of Tariff for various Renewable Energy Sources. As informed by the Central Commission, the salient features of the regulations are at Annex.

The provisions in the Act also provide that the Regulations issued by the Central Commission are the guiding principle for the State Electricity Regulatory Commissions (SERCs.)

(e): This is a regulatory issue and in the Electricity Act, 2003 mandates the Electricity Regulatory Commissions to determine tariff and issue guidelines/ regulations under the Act, National Electricity Policy and the Tariff Policy in the discharge of their functions.